

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 309 OF 2022**

IN THE MATTER OF :-

Rambharose Tomar

...Applicant

Versus

State of Uttar Pradesh

...Respondents

**AFFIDAVIT OF DISTRICT MAGISTRATE HAPUR,
UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED
01.11.2022 PASSED BY THIS HON'BLE TRIBUNAL**

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FILED BY:

Ankit Verma
(ANKIT VERMA)

STANDING COUNSEL FOR STATE OF U.P.

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New Delhi - 110013

MOB :- 09990804440

ankit.scngtup@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 309 OF 2022

IN THE MATTER OF :-

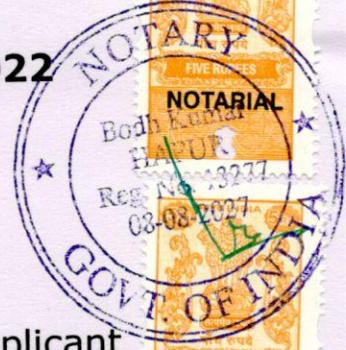
Rambharose Tomar

...Applicant

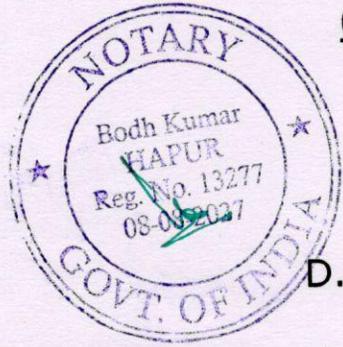
Versus

State of Uttar Pradesh

...Respondents



**AFFIDAVIT OF DISTRICT MAGISTRATE HAPUR,
UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED
01.11.2022 PASSED BY THIS HON'BLE TRIBUNAL**



I, Perna Sharma, aged about 33 years, D/o Sh. D.K. Sharma, presently posted as District Magistrate Hapur, Uttar Pradesh, the deponent do hereby solemnly state and affirm as under :-

1. That I am the abovementioned authorized officer of the answering Respondent No. 4 and has been duly authorized to file the present affidavit on behalf of Respondent No. 4. That the Deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this affidavit.

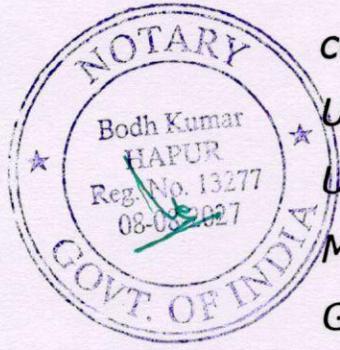
2. That the Deponent has read and understood the contents of the present affidavit. The averments made in

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the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.

3. That it is most respectfully submitted that this Hon'ble Tribunal vide its order dated 01.11.2022 was pleased to issue the following directions:-

"... In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) SEIAA, (3) State PCB, (4) District Magistrate, Hapur and (5) M/s Vikas Brick Field, Village Gohra, Alamgirpur, Tehsil Garhmukteshwar, Hapur; (6) M/s Dev Brick Field Village Gohra, Alamgirpur, Tehsil Garhmukteshwar, Hapur, (7) M/s Vikas Ent Udyog, Village Sarawani, Tehsil Garhmukteshwar, Hapur; (8) M/s M.T.J Brick Village Sarawani Tehsil Garhmukteshwar, Hapur; (9) M/s M.J.T Ent Udyog, Village Badli, Tehsil Garhmukteshwar, Hapur; (10) M/s Navin Brick Field (Old Name Laxmi Brick Field, Gulshan Brick Field), Village Murshadpur, Tehsil Hapur; (11) M/s Nambardar Brick Field, Village Murshadpur, Tehsil Hapur; (12) M/s T.P Brick Field (New Name M/s S.R Brick Field) Village Sikheda, Tehsil Dhaulana, Hapur; (13) M/s Sai Brick Field (Old Name Hind Brick Field), Village Sukhdevpur, Tehsil Dhaulana, Hapur; and (14) M/s Arif Brick Field, Village Shikeda, Tehsil Dhaulana, Hapur who stand impleaded as respondents No. 1 to 14. The Registry is directed to prepare and attach memo of parties to the application."



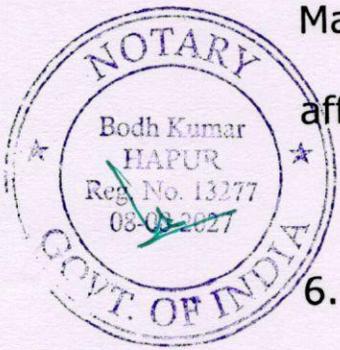
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True copy of order dated 01.11.2022 passed by this Hon'ble Tribunal is annexed herewith and marked as

Annexure R-1.

4. That the present affidavit is being filed in pursuance to and in compliance of the aforesaid directions passed by this Hon'ble Tribunal.

5. That the deponent herein is posted as the District Magistrate, Hapur since 22.02.2023 and is swearing this affidavit in her official capacity as the District Magistrate.



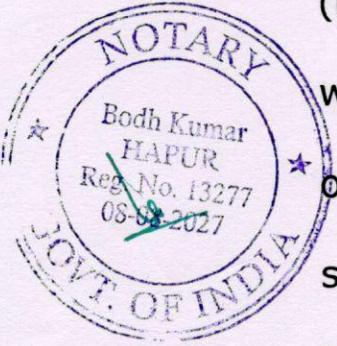
6. That in compliance of the order dated 01.11.2022 passed by this Hon'ble Tribunal the Office of erstwhile District Magistrate, Hapur, immediately issued necessary directions to the Tehsildar Hapur and Tehsildar Dhaulana, Hapur vide letter nos.296/FRC-2023 and letter no. 295/FRC-2023 dated 19-01-2023, to take necessary steps for service of notices to Respondent No. 5 to Respondent No. 14 as directed by this Hon'ble Tribunal and submit a factual action taken report. True copy of office Letter nos. 296/FRC-2023 and letter no. 295/FRC-2023 dated 19-01-2023 passed by the office of erstwhile District Magistrate, Hapur, is annexed herewith and marked as **Annexure R-2.**

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7. That it is most respectfully submitted that the Joint Inspection Committee as constituted vide order dated 06.05.2022 passed by this Hon'ble Tribunal inspected the running of illegal Brick kilns which were illegally operating in violation of environmental norms, rules and regulations on 23.08.2022

8. That the Uttar Pradesh Pollution Control Board (hereinafter referred to as "**UPPCB**") Respondent No. 3 was appointed as the Nodal Agency for compliance of the orders passed by this Hon'ble Tribunal, which has submitted a detailed report vide email dated 28.10.2022 before this Hon'ble Tribunal which has also been carefully examined by the deponent.

9. That the office of deponent had ensured that the notices are duly served on the Respondent No. 5 to Respondent No. 14 as impleaded vide order dated 01.11.2022 passed by this Hon'ble Tribunal. It is pertinent to mention that the notices have been duly served upon the 10 brick kilns which were illegally operating in violation of environmental norms, rules and regulations. True copy of Report submitted by Tehsildar Hapur and Nayab Tehsildar Dhaulana, Hapur to the office of District Magistrate, Hapur indicating the services of



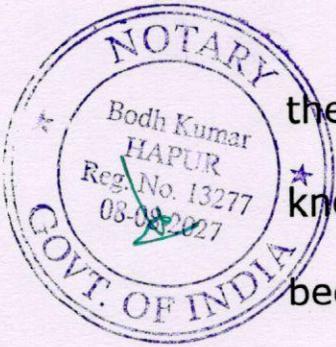
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notices upon the respondent no. 5 to 14 is annexed herewith and marked as **Annexure R-3**.

P. Anand
DEPONENT
 जिलाधिकारी
 हापुड़

VERIFICATION:-

I, the abovenamed deponent to hereby verify that the contents of this affidavit are true and correct to my knowledge, no para of it is false and nothing material has been concealed there from.



Verified by me on this the 25.03.2023 day of March, 2023, at Hapur

P. Anand
DEPONENT
 जिलाधिकारी
 हापुड़

No. 26 Date 28/3/23 Time 4:30 Age 38
 Certified that Shri. Anand Sharma D.D.K Sharma
 identified by Shri. P. Anand
 Presented this Affidavit before me. P.O. District Magistrate
 Gath as true. Received Fee Rs. Hapur, Uttar Pradesh.

BODH KUMAR
 Advocate
 NOTARY
 Hapur Distt Hapur (U.P.)

Bodh Kumar
 28/3/23

Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)

Original Application No. 309/2022

Rambharose Tomar

Applicant

Versus

State of U.P.

Respondent

Date of hearing: 01.11.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.
Respondents: Ms. Priyanka Swami, Advocate for SEIAA and State of U.P.
Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB.

Application is registered based on a complaint received by Post.

ORDER

1. Mr. Rambharose Tomar, Patron Member of Rashtriya Manav Adhikar Evam Bhrashtachar Nivaran Sangh, Hapur, Uttar Pradesh has sent the present letter petition complaining that the brick kilns enlisted in the letter petition namely M/s Vikas Brick Field, Village Gohra, Simbhaoli, Garh, Hapur; M/s Dev Brick Field Village Gohra, Simbhaoli, Garh, Hapur, M/s Vikas Ent Udyog, Village Sarawani, Simbhaoli, Garh, Hapur; M/s M.T.J Brick Village Sarawani Simbhaoli, Garh, Hapur; M/s M.J.T Ent Udyog, Village Badli, Simbhaoli, Garh, Hapur; M/s Navin Brick Field (Old Name Laxmi Brick Field, Gulshan Brick Field), Village Murshadpur Post Harsinghpur, Hapur; M/s Nambardar Brick Field, Village Murshadpur Post Harsinghpur, Hapur; M/s T.P Brick Field, Village Sikheda, Dhaulana, Hapur; M/s Sai Brick Field (Old Name Hind

Brick Field), Village Sukhdevpur, Dhaulana, Hapur (Shree Sai Brick Field); and M/s Arif Brick Field, Shikeda Dhaulana, Hapur are illegally operating in violation of environmental norms, rules and regulations.

2. Vide order dated 06.05.2022, this Tribunal constituted a Joint Committee and directed the same to submit factual and action taken report within two months.

3. In compliance thereof, the report of the Joint Committee has been filed by Regional Officer, UPPCB, Ghaziabad vide letter dated 28.10.2022 through email dated 29.10.2022.

4. In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh, (2) SEIAA, (3) State PCB, (4) District Magistrate, Hapur and (5) M/s Vikas Brick Field, Village Gohra, Alamgirpur, Tehsil Garhmukteshwar, Hapur; (6) M/s Dev Brick Field Village Gohra, Alamgirpur, Tehsil Garhmukteshwar, Hapur, (7) M/s Vikas Ent Udyog, Village Sarawani, Tehsil Garhmukteshwar, Hapur; (8) M/s M.T.J Brick Village Sarawani Tehsil Garhmukteshwar, Hapur; (9) M/s M.J.T Ent Udyog, Village Badli, Tehsil Garhmukteshwar, Hapur; (10) M/s Navin Brick Field (Old Name Laxmi Brick Field, Gulshan Brick Field), Village Murshadpur, Tehsil Hapur; (11) M/s Nambardar Brick Field, Village Murshadpur, Tehsil Hapur; (12) M/s T.P Brick Field (New Name M/s S.R Brick Field) Village Sikheda, Tehsil Dhaulana, Hapur; (13) M/s Sai Brick Field (Old Name Hind Brick Field), Village Sukhdevpur, Tehsil Dhaulana, Hapur; and (14) M/s Arif Brick Field, Village Shikeda, Tehsil Dhaulana, Hapur who stand impleaded as respondents No. 1 to 14. The Registry is directed to prepare and attach memo of parties to the application.

5. Ms. Priyanka Swami, Advocate accepts notice on behalf of respondents no. 1,2 and 4 and Mr. Pradeep Misra alongwith Mr. Daleep Dhyani, Advocates accept notice on behalf of respondents no. 3 and they seek time to file reply/response on behalf of respondents no. 1 to 4. Reply/response on behalf of respondents no. 1 to 4 be filed within two months as directed above.
6. Notices be issued to respondents No. 5 to 14 requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
7. Notices be served on respondents no. 5 to 14 through the District Magistrate, Hapur and for this purpose notices issued to the respondents no. 5 to 14 be sent to the District Magistrate, Hapur by E-mail for getting service of the same effected on them and sending his report in this regard.
8. We have noticed from the report of the Joint Committee that number of brick kilns have been established in District Hapur without obtaining requisite NOC/CTE/CTO and some of the brick kilns, against whom closure order have been issued by UPPCB, have been illegally operating to manufacture huge quantity of bricks despite such closure orders. Cases are being filed before this Tribunal quite frequently in respect of the brick kilns operating in different Districts in the State of Uttar Pradesh illegally or despite closure orders. The matter requires adoption of holistic approach by the concerned Statutory Authorities for ensuring compliance with environmental norms by the brick kilns in the entire State. In view of these facts and circumstances and reports in such cases showing glaring environmental violations, we consider it appropriate to seek information

from UPPCB regarding establishment of the brick kilns in the State of Uttar Pradesh, compliance with environmental norms and action taken against the defaulters. Accordingly, the UPPCB is directed to provide the requisite information in the following formats:-

Statistical Information Regarding Brick Kilns Established In The State of Uttar Pradesh (AS ON 31.10.2022)				
Format - I (A)				
1	2	3	4	5
Sl No	Name of the Brick Kiln	Location (Village/Tehsil/District)	Production Capacity (per day)	Year of establishment

Statistical Information Regarding Brick Kilns Established In The State of Uttar Pradesh (AS ON 31.10.2022)				
Format - I (B)				
6			7	
NOC for Establishment			Consent Status	
Panchayat	State PCB	Civil supply Deppt.	CTE/CTO by PCB	NOC for use of soil by Revenue Authorities

Statistical Information Regarding Brick Kilns Established In The State of Uttar Pradesh (AS ON 31.10.2022)				
Format - I (C)				
Status of Action Taken on defaulter Brick Kilns				
8	9	10	11	12
E.C (in Rs.) Imposed / recovered (with dates)	Reference made for recovery of EC (with date)	Closure order (when issued/ effected)	Prosecution launched (whether pending/ decided)	EC/ Prosecution recommendations pending with PCB (HQ) for approval /further action (with date of recommendation/ approval)

9. Report be submitted by UPPCB within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

10. List the matter for further consideration on 31.01.2023.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

November 01, 2022
AG

कार्यालय
पत्रांक 296

जिलाधिकारी
/ एफआरसी-2023

हापुड।
दिनांक- 19-1-2023

✓ तहसीलदार,
हापुड।

विषय:- मा० राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा ईट भट्टों के सम्बन्ध में जारी नोटिस तामील कराये जाने विषयक।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा निम्नलिखित भट्टों को नोटिस जारी करते हुए तामील कराये जाने हेतु प्राप्त कराये गये हैं-

- 1- मै० विकास ब्रिक फिल्ड गोहरा आलमगीरपुर।
- 2- मै० देव ब्रिक फिल्ड गोहरा आलमगीरपुर।
- 3- मै० एम०टी० जे० ब्रिक फिल्ड सरावनी।
- 4- मै० विकास ईट उद्योग सरावनी।
- 5- मै० एम आई टी ईट उद्योग बाढली।
- 6- मै० नवीन ब्रिक फिल्ड मुरशदपुर।
- 7- मै० नम्बरदार ब्रिक फिल्ड मुरशदपुर।

अतः उक्त नोटिस की प्रति संलग्न कर इस आशय से प्रेषित की जा रही है कि सम्बन्धित को तीन दिवस के अन्दर तामील कराते हुए तामिला प्रति इस कार्यालय को उपलब्ध कराने का कष्ट करें।

संलग्नक:- उपरोक्तानुसार।

19/1/23
कृते जिलाधिकारी,
हापुड।

372/Kc

NN

1/2/23
21/1/23

कार्यालय
पत्रांक २९५

जिलाधिकारी
/एफआरसी-2023

हापुड।
दिनांक- 19-1-2023

तहसीलदार,
धौलाना।

विषय:-मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा ईट भट्टों के सम्बन्ध में जारी नोटिस तामील कराये जाने विषयक।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली द्वारा निम्नलिखित भट्टों को नोटिस जारी करते हुए तामील कराये जाने हेतु प्राप्त कराये गये हैं-

- 1- मै0 आरिफ ब्रिक फिल्ड, सिखैडा।
- 2- मै0 साई ब्रिक फिल्ड सुखदेवपुर।
- 3- मै0 टी0पी0ब्रिक फिल्ड सिखैडा।

अतः उक्त नोटिस की प्रति संलग्न कर इस आशय से प्रेषित की जा रही है कि सम्बन्धित को तीन दिवस के अन्दर तामील कराते हुए तामीला प्रति इस कार्यालय को उपलब्ध कराने का कष्ट करें।

संलग्नक:- उपरोक्तानुसार।

SL
19/1/23
कृते जिलाधिकारी,
हापुड।

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 309 OF 2022

Rambharose Tomar Vs State of Uttar Pradesh & Ors.

- To
1. M/s Vikas Brick Field
Village Gohra, Alamgirpur, Tehsil Garhmukteshwar, Hapur (RESPONDENT NO.5)
 2. M/s Dev Brick Field
Village Gohra, Alamgirpur, Tehsil Garhmukteshwar, Hapur (RESPONDENT NO.6)
 3. M/s Vikas Ent Udyog
Village Sarawani, Tehsil Garhmukteshwar, Hapur (RESPONDENT NO.7)
 4. M/s M.T.J Brick
Village Sarawani Tehsil Garhmukteshwar, Hapur (RESPONDENT NO.8)
 5. M/s M..I.T Ent Udyog
Village Badli, Tehsil Garhmukteshwar, Hapur (RESPONDENT NO.9)
 6. M/s Navin Brick Field
(Old Name Laxmi Brick Field, Gulshan Brick Field),
Village Murshadpur, Tehsil Hapur (RESPONDENT NO.10)
 7. M/s Nambardar Brick Field
Village Murshadpur, Tehsil Hapur (RESPONDENT NO.11)
 8. M/s T.P Brick Field
(New Name M/s S.R Brick Field)
Village Sikheda, Tehsil Dhaulana, Hapur (RESPONDENT NO.12)
 9. M/s Sai Brick Field
(Old Name Hind Brick Field),
Village Sukhdevpur, Tehsil Dhaulana, Hapur (RESPONDENT NO.13)
 10. M/s Arif Brick Field
Village Shikeda, Tehsil Dhaulana, Hapur (RESPONDENT NO.14)

NOTICE

6/11/2022 Whereas the above titled Application was listed before the Hon'ble Tribunal on 01.11.2022 (copy of order, petition and report are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"5. Ms. Priyanka Swami, Advocate accepts notice on behalf of respondents no. 1,2 and 4 and Mr. Pradeep Misra along with Mr. Daleep Dhyani, Advocates accept notice on behalf of respondents no. 3 and they seek time to file reply/response on behalf of respondents no. 1 to 4. Reply/response on behalf of respondents no. 1 to 4 be filed within two months as directed above.

6. Notices be issued to respondents No. 5 to 14 requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. 7. Notices be served on respondents no. 5 to 14 through the District Magistrate, Hapur and for this purpose notices issued to the respondents no. 5 to 14 be sent to the District Magistrate, Hapur by E-mail for getting service of the same effected on them and sending his report in this regard.

10. List the matter for further consideration on 31.01.2023."

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 31st January, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 01.11.2022.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 17th November, 2022.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

Consultant (Judicial), NGT



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फैसल
8865822344
फाइल नं
8423849797

श्री मानजी

रामदत्त चं ने कथान लिखा कि नोटिस नही रख रख
में विद्यालय क्रिष्ण फिल गोदरा आलम गीरपुर व रख रख
में देव क्रिष्ण फिल गोदरा आलम गीरपुर व रख रख
में विद्यालय ईट उद्योग शराननी का रख रख रख

रामदत्त
27-01-23

सचिव बाज
बापड

सचिव लखर
बापड

ग्राम प्रधान शहान्न
ग्राम पंचायत सरावनी
वि० ख० सिम्भवली

श्रीमानजी

शमदत च० जेव्यान लिचा वि० म० शम० टी० उ० वि०
फिल्ड सरावनी बन्द मिला वडा पट जोई भी वकते
नद्रे मिला / शमदत

27/01/23

बायबु बाजि
हापड

सहसीलदार
हापड

श्रीमति किशवर जहाँ
ग्राम प्रधान
बहरामपुर (बाढ़ली)

श्रीमानजी

रामदल चन्ने क्यान लिखा लि मेम शम अरि टी ईट
उद्योग बाढले बन्द मिला वर्रा परचोई श्री वर्राही
नन्नी मिले/रामदल

27-01-23

बायन नामज
रापुर

जा 27/1/23

संयोजकदार
रापुर

जहाल अहमद

उदीर अहमद S/o अकबर अली
प्रधान
ग्राम पंचायत मुरशादपुर
बि०ख० व जि०-हापुड

श्रीमान जी

रामदास का जेथान विद्या कि में नवीन प्रिन्सिपल
मुरशादपुर कान्ठ मिला भद्रों पर कोई भी वक्की नही
मिला/रामदास

23-01-23

हायद बाजि
हापुड

बहसोलदार
हापुड

जहीर अहमद

जहीर अहमद S/O अज्जाम अली
 प्रधान
 ग्राम पंचायत मुरशदपुर
 वि०ख० व जि०-हापुड

श्री मानजी

रामदत्त य०ने क्यान किया कि ~~३~~ ५ नम्बरदार सिव्य
 पिपल मुरशदपुर बन्द मिला वहाँ पर थोर भी
 बक्की नदी मिले

रामदत्त
 २७-०१-२३

बाबू बाबू
 हापुड

जहीर अहमद
 सहायक
 मुरशदपुर

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गणेशदास

सुभाषचंद्र बोस जयंती समारोह
के अंतर्गत में गणेशदास की स्मरणार्थ
कोटिपत्र की तैयारी करा दी गई

सुभाषचंद्र बोस
23/1/2023

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गणेशदास
21/1/2023
23-1-2023

गणेशदास

सुभाषचंद्र बोस जयंती समारोह
के अंतर्गत में गणेशदास की स्मरणार्थ
कोटिपत्र की तैयारी करा दी गई

सुभाषचंद्र बोस
23-1-2023

गणेशदास
तदर्थ कोटिपत्र

रख प्रोत प्राल - A
मु-बरी

प्रिरेवत अदरत / सरपारत बरतत मरत

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सीआरपी

मेरु साई बिड प्रिरेवत अदरत नदी प्रिरेवत मु-बरी का नोटिस
 की रख प्रोत लामिल करपी गिरे
 राकडाम
 22/1/23

गामपव नील
 वदरत योलम

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

VAKALATNAMA

Appeal/Original Application No 309 of 2022

Ram bharoshe tomar

Applicant

VERSUS

State of Uttar Pradesh

Defendant/Respondent

I/We, the undersigned do hereby nominate and appoint **Shri Ankit Verma, Standing Counsel State of UP, Office at A-15, FF Nizamuddin, East New Delhi**, to be counsel/s in the above matter and for me and on my behalf to appear, plead, act and answer in the above Court or any appellate court or any Court to which the business is transferred in the above matter, and to sign and file petitions, statements, accounts, exhibits, compromises or other documents whatsoever, in connection with the said matter arising there from, and also to apply for and other writs or subpoena and to apply for and get issued any arrest, attachment or other execution, warrant or order and to conduct any proceeding that may arise there from and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

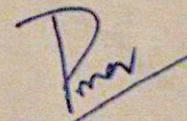
Provided, however, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town then, and in such an event my / our said advocate shall not be bound to appear before the court and if myself / our said advocate does appear in the said, case, he shall be entitled to an outstanding fee and other expenses of traveling, lodging, etc.

Provided ALSO that if the case be dismissed in default, or if it be proceeded ex-parte, the said advocate (s) shall not be held responsible for the same. And for all whatsoever my / our said advocate (s) shall lawfully do. I / we do here by agree to and shall in future and confirm.

Ankit Verma
ANKIT VERMA

Advocate

Mob: +91-9990804440



Signature of the Client

जिलाधिकारी
हापुड़